(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH MANDAVIYA): (a) and (b) Sir, there is no proposal of setting up National Institute of Pharmaceutical Education and Research (NIPER) in the State of Andhra Pradesh.

- (c) and (d) No Sir.
- (e) A consolidated EFC proposal for setting up/equipping of 10 NIPERs at Kolkata (West Bangal), Gandhinagar (Gujarat), Hajipur (Bihar), Raebareli (Uttar Pradesh), Guwahati (Assam) and Hyderabad (Telangana) and to open 4 new institutes at Madurai (Tamil Nadu) and in the States of Chhattisgarh, Rajasthan and Maharashtra was sent to Ministry of Finance. However, during the Expenditure Finance Committee (EFC) meeting under the Chairmanship of Secretary (Expenditure) held on 26.03.2018, it has been decided to strengthen the existing 6 NIPERs and establishment of 4 new NIPERs may be reviewed and appropriately consider during Fifteenth Finance Commission period 2020-25.

## Non-compliance of pharmaceutical norms

- 647. DR. AMEE YAJNIK: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:
- (a) whether Government has issued any notice to drug manufacturers regarding non-compliance of pharmaceutical norms during current and last three years;
  - (b) if so, the detailed list of such notices;
  - (c) the details about the outcome of the same so far; and
  - (d) the details about the action taken against such drug manufacturers so far?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH MANDAVIYA): (a) to (c) Yes, Sir. The details of notices issued to pharmaceuticals companies for non-compliance of Drugs (Prices Control) Order (DPCO) are as under:-

Year	No. of Demand Notices issued	Amount of demand notices (in crore)	Amount recovered (in crore)
2015-2016	263	931.63	12.32
2016-2017	137	333.97	302.08
2017-2018	221	704.12	148.42
2018-2019 (till Nov., 2018)	162	218.20	35.70

The detailed list of overcharging cases where demand notices have been issued is available on the website of National Pharmaceutical Pricing Authority (NPPA) *i.e.* www.nppaindia.nic.in.

(d) Action for recovery of the overcharged amount is taken as per the provisions of DPCO, 1995 and DPCO, 2013. However, in some cases, the demands raised for overcharging have been challenged in courts. NPPA, as an ongoing process, pursues these court cases. Where the demand raised by NPPA has not been challenged in the court and the concerned company does not deposit the amount of demand, the matter is referred to the respective District Collector for recovery of the overcharged amount as arrears of land revenue under Essential Commodities Act, 1955. The cases referred to Collectors are also followed up by NPPA.

## Subsidy to farmers by Government

648. SHRI HARNATH SINGH YADAV: SHRI VIJAY PAL SINGH TOMAR

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the details of subsidy made available by Government on various fertilizers during each of the last three years and the current year, State/UT-wise and fertilizer-wise;
- (b) whether the poor and marginal farmers are not getting the benefits of subsidy on fertilizers and if so, the reaction of Government thereto;
- (c) whether the Government proposes to provide fertilizer subsidy directly through bank accounts of farmers by Direct Benefit Transfer scheme; and
- (d) if so, by when a final decision is likely to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (RAO INDERJIT SINGH): (a) Details fertilizer-wise subsidy made available by the Government on various fertilizers during each of the last three years and the current year 2018-19 as on 05.02.2019 are given in Statement (See below). The State/UT-wise subsidy paid figures are not available as the subsidy is paid to fertilizers companies.

(b) No, Sir. Urea is being uniformly supplied to all farmers at a statutorily notified Maximum Retail Price (MRP). The MRP of 45 kg. bag of Urea is ₹ 242 per bag (exclusive of charges towards neem coating and taxes as applicable) and the